IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA No. 200(ND)/2017

IN THE MATTER OF:

Rakesh Asthana & Ors.

Vs

AMR Infrastructure Ltd. & Anr.

.... APPLICANT / PETITIONER

RESPONDENT

SECTION:

Under Section 213(b)

Order delivered on 19.01.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Petitioner(s):-

Mr. Sanjeev Kumar, Advocate

For the Respondent(s):-

ORDER

Neither any reply has been filed nor anyone has put in appearance on behalf of respondent. A perusal of the last order shows that time was sought and granted to the respondent to file reply within two weeks with a copy in advance to the learned counsel for the applicant.

Accordingly, we post the matter for final arguments on 02.02.2018.

(M. M. KUMAR) PRESIDENT

(R. VARADHARAJAN) MEMBER (JUDICIAL)